

C. A. T. Bench, JAIPUR

Date of Order	Orders TA 2413/86
2.12.93	<p>Applicant present in person with his counsel Mr. S. K. Jain.</p> <p>Mr. V. S. Gurjar present on behalf of the respondents.</p> <p>The applicant submits that after passing of the order dated 4/5th May 81, Annex. 11, the petition does not survive at this stage and the petitioner would like to move to the government for implementation of the order. The prayer is allowed. The petitioner is allowed to withdraw the petition with the liberty to file a fresh O.A.</p> <p>It is observed that if any order has been passed by the government unless it is recalled should ordinarily be implemented and the applicant should represent ^{to} the government according to rules. It is expected that the government will decide the matter according to rules.</p> <p><i>Copy Recd. R.P. 7/12/93 (A.R.Das)</i></p> <p><i>(O.P.Sharma)</i> Member (A)</p> <p><i>(D.L.Mental)</i> Vice Chairman.</p> <p><i>Recd 9/12 On behalf of V.S.Gurjar</i></p>